

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3530
ANSWERED ON:15.12.2014
NON PAYMENT OF EPF CONTRIBUTION
Hemamalini Smt.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether some of the private schools in various parts of the country including Delhi, especially non- recognised schools have not deposited the Employees' Provident Fund (EPF) contribution of their employees though deducted from the salary of their employees every month;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the EPFO has served notices to these schools to deposit their contribution in PF Accounts;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) the details of schools which have complied with the directions of the EPFO and have deposited their dues and the total amount recovered from such schools; and
- (f) the details of schools which have not complied along with the action taken against the defaulting schools?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): Instances of non-compliance by some schools in various parts of the country including Delhi have come to the notice of Employees' Provident Fund Organisation (EPFO). EPFO does not distinguish between recognized and unrecognized schools. As per the provisions of Employees' Provident Funds & Miscellaneous Provisions Act, 1952, all the schools having twenty or more employees are covered under the Act.

A total number of 464 schools in various parts of the country (including 08 schools of Delhi) have failed to deposit provident fund contribution after deducting the same from the salary.

(c) & (d): Field Offices of Employees' Provident Fund Organisation have issued notices to 464 such schools.

(e): 230 such schools have complied with the directions of EPFO and an amount of Rs. 541.61 lakhs has been deposited to the Fund.

(f): 234 such schools have not complied with the direction of EPFO. Actions as envisaged under Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and the Schemes framed there under for assessment of dues and recovery thereof have been initiated against these schools.